## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranager, Bangalore-560 838.

Dated: 16 JUN 1993

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Applicant(S)S.G. Joshi

v/s.

Respondent(s)Secretary, M/o.RailWays, & Others.

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- 1. Sri.S.G.Joshi,
  Working as OS/I/UBL,
  Divisional Office,
  Commercial Branch,
  Souther Central Railway,
  Hubli.
- 2. Sri.S.P.Kulkarni, Advocate, No.2593,Upstairs, IInth Main,E-Block, II Stage,Rajajinagar, Bangalore-560010.

SUBJECT:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore Sench Bangalore.

Please find enclosed herewith a copy of the ORDER/ STAY/INTERIM ORDER passed by this Tribunal in the above said application(s) on \_\_\_\_\_\_\_\_

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DEPUTY REGISTRAR TO JUDICIAL BRANCHES.

## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS DAY THE 11TH OF JUNE, 1993

Present: Hon'ble Justice Mr.P.K. Shyamsundar Vice-Chairman
Hon'ble Mr.V. Ramakrishan Member(A)

## APPLICATION NO.547/1993

Shri S.G. Joshi, Working as OS/I/UBL Divisional Office, Commercial Branch, South Central Railway, Hubli

Applicant

( Shri S.P. Kulkarni - Advocate )

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- The Union of India, represented by its Secretary, Department of Railways, Railway Bhavan, New Delhi
- The Divisional Commercial Manager, South Central Railway, Hubli
- 3. M.G. Sekharam, Divisional Commercial Manager, South Central Railway, Hubli
- 4. The Chief Commercial Manager, South Central Railway, Secunderabad

Respondents

This application has come up today before this Tribunal for admission. Hon'ble Justice Mr.P.K. Shyamsundar, Vice Chairman made the following:

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The applicant has approached this Tribunal



without exhausting the alternative remedy of appeal. He is directed to exhaust the rmedy of appeal in the first instance. Shri Kulkarni says that he may be granted two weeks time to file an appeal before the appropriate authority. Hence, we direct the applicant to file an appeal to the appropriate authority within two weeks from the date of this order so that the authority may consider and dispose off the same within six weeks thereof. No costs.

Sd-MEMBER (A)

VICE CHAIRMAN

TRUE COPY

SECTION OFFICER

CENTRAL ADMINISTRATIVE TRIBUNAL ADDIEL TO TEECH

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